

Central Administrative Tribunal, Principal Bench,
New Delhi.

O.A. No. 2927 of 2003

This, the 4th day of December, 2003
Hon'ble Shri Shanker Raju, Member (J)

IN THE MATTER OF :

1. Shri Ganesh,
S/o Shri Amasi,
Carpenter,
Under Section Engineer(Works),
Northern Railway,
New Delhi.
2. Shri Jai Prakash,
S/o Shri Duli Chand,
Carpenter,
Under Section Engineer(Works),
Northern Railway,
New Delhi.
3. Shri Maqsood,
S/o Shri Mansub Ali,
Carpenter,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
4. Shri Maharaj Dua,
S/o Shri Madho
Fitter,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
5. Shri Ram Prashad,,
S/o Shri Sukhai,
Mason,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.

6. Shri Ram Dularey,
S/o Shri Kanai,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
7. Shri Ranjit Singh,
S/o Shri Khuni Ram,
Junior A/Cs Assistant.,
Under Deputy F A & C.A.O/T,
Northern Railway,
New Delhi.
8. Shri Om Parkash,
S/o Shri Laxman Dass,
Helper Khallasi,
Under Section Engineer (Works)
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
9. Shri Ram Lakhan,
S/o Shri Ram Gopal,
Helper Khallasi,
Under Section Engineer(Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
10. Shri Azad,
S/o Shri Jagtey,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
11. Shri Ram Badan,
S/o Shri Sumai,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.

12. Shri Darshan Lal,
S/o Shri Ram Charan,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.

13. Shri Paras Ram,
S/o Shri Rungai,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan ganj-II,
Delhi.

14. Shri Mata Parshad,
S/o Shri Rungai
Carpenter,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.

15. Shri Ram Niwas,
S/o Shri Ram Harak,
Fitter,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.

16. Shri Chander Mohan,
S/o Shri Sardari Lal,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.

17. Shri Hari Om,
S/o Shri Gopal Dass,
Mason,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.

18. Shri Hans Raj,
S/o Shri Charan Dass,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
19. Shri Madan Pal,
S/o Shri Nankoo Ram,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
20. Shri Anand Parakash,
S/o Shri Hari Singh,
Hemer Man,
Under C.N.W,
Northern Railway,
New Delhi.
21. Tilak Raj
S/o Shri Ram Narain.
Khallasi,
Under Section Engineer(Works),
Northern Railway,
Delhi Kishan Ganj-I,
Delhi.
22. Shri Ram Asrey,
S/o Shri Doodh Nath,
Office Peon,
Under O.S./P-4,
D.R.M Office,
New Delhi.

(By Advocate Amit Anand)

Applicants.

VERSUS

UNION OF INDIA : THROUGH

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

3. The Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
New Delhi.

4. The Senior Divisional Finance Manager,
Northern Railway,
State Entry Road,
New Delhi.

..... Respondents

ORDER (ORAL)

Heard Shri Amit Anand, learned counsel of the applicants.

2. MA 2540/2003 for joining together in a single Original Application is allowed.

3. Applicants stated to be similarly situated to the applicant - Ram Jas in OA No.2040/2002, which was decided by the Tribunal on 5.8.2002 directing the respondents to consider the claim of the applicant therein for accord of arrears in the light of the decision of the Delhi High Court in CWP No.5247/97) decided on 27.10.1999. It is further stated that the decision in that OA has been implemented by the respondents.

4. In view of the above, I feel it unnecessary to issue any show-cause notice to the respondents at this stage, the present OA is disposed of with a direction to the respondents to treat the present OA as a representation of the applicants and the same may be disposed of in terms of the order referred to supra

(6)

within a period of two months from the date of receipt of a copy of this order,

5. Let a copy of this order along with a copy of the OA be sent to the respondents.

6. The present OA is disposed of at the admission stage itself.

S. Raju
(SHANKER RAJU)
JUDICIAL MEMBER

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